

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
RAJYA SABHA

UNSTARRED QUESTION NO. 876

ANSWERED ON 27.07.2026

CONSTRUCTION OF STRUCTURE OVER CAUVERY WATER

876 Dr. ANBUMANI RAMADOSS:

Will the Minister of Jal Shakti be pleased to state:

- (a) whether the Central Government is aware of the February, 2018, Supreme Court judgment relating to the Cauvery water dispute that the upper riparian State Karnataka has to obtain the consent of the lower riparian States, namely Tamil Nadu, Kerala & the Union Territory of Puducherry to construct any kind of structure across river Cauvery;
- (b) whether Karnataka has obtained the consent of the lower riparian States for the proposed Mekedatu Project;
- (c) if so, the details thereof; and
- (d) the present status of the proposal before the Central Government?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI RAJ BHUSHAN CHOUDHARY)

(a) to (c) As per the Hon'ble Supreme Court judgment dated 16.02.2018 regarding the Cauvery water dispute, there is no mention that State of Karnataka has to obtain the consent of the other riparian States namely Tamil Nadu, Kerala and UT of Puducherry to construct any kind of structure across river Cauvery. Hon'ble Supreme Court in its Order dated 16.2.2018 has found the Clause XVIII of Cauvery Water Dispute Tribunal (CWDT) Award of 2007 appropriate and reiterated in its Order that "Nothing in the order of this Tribunal shall impair the right or power or authority of any State to regulate within its boundaries the use of water or to enjoy the benefit of waters within that State in a manner not inconsistent with the order of this Tribunal".

(d) Detailed Project Report (DPR) of Mekedatu Balancing Reservoir cum Drinking Water Project, Karnataka submitted in 2019 has been returned to the project authority with the request to submit the revised DPR in compliance with the CWDT Award and as per the extant CWC guidelines.
